

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 271/MP/2021

Coram:

Shri Jishnu Barua, Chairperson

Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri P.K.Singh, Member

Date of Order 19th May, 2023

In the matter of

Petition under Sections 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions for implementation and establishment of new pooling station at Fatehgarh-II connected through LILO of Fatehgarh Pooling Station-Bhadla 765 kV D/C line.

And

In the matter of

Central Transmission Utility of India Limited,
B-9, Qutub Industrial Area,
Katwaria Sarai, New Delhi-110016.

... Petitioner

Versus

1. Fatehgarh-Bhadla Transmission Company Limited,
Adani Corporate House,
Shantigram, S.G. Highway,
Ahmedabad – 383421.
Gujarat, India.

2. Central Electricity Authority,
Sewa Bhawan, Rama Krishna Puram,
Sector-1, New Delhi-110066.

3. Northern Region Power Committee,
18-A, Shaheed Jeet Singh Marg,
Qutub Institutional Area,
New Delhi-110016.

4. Power Grid Corporation of India Limited,
“Saudamini”, Plot No.2,
Sector-29, Gurgaon -122001.

.....Respondents

Parties present:

Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Astha Jain, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Hemant Singh, Advocate, FBTCL
Ms. Supriya Rastogi, Advocate, FBTCL
Ms. Lavanya Parmar, FBTCL

ORDER

The Petitioner, Central Transmission Utility of India Limited, has filed the present Petition along with the following prayers:

“(a) Issue appropriate directions regarding impact on tariff (if any) and amendment of the Transmission Service Agreement and licence of the Respondent No.1 transmission licensee;

(b) Issue appropriate directions for implementation of approved arrangements where modification/reconfiguration in transmission system of one transmission licensee has been mandated to be carried out by another transmission licensee.

(c) Pass such further and other order(s) as this Commission may deem fit and proper in the facts and circumstances of the present case.”

2. The matter was listed for hearing on 16.5.2023. During the course of hearing, the learned counsel for the Petitioner submitted that LILO of Fatehgarh pooling station-Bhadla 765 kV D/C line at Fatehgarh-II pooling station has been commissioned and accordingly, power is flowing through this LILO. Learned counsel for the Petitioner further submitted that since the issues raised in the present Petition have been resolved, the Petitioner may be permitted to withdraw the Petition. Learned counsel appearing on behalf of Respondent, Fatehgarh-Bhadla Transmission Company Limited had no objection in this regard.

3. Considering the submissions of the learned counsels for the Petitioner and

the Respondent, the Petitioner is permitted to withdraw the present Petition.

4. Accordingly, the Petition No. 271/MP/2021 is disposed of as withdrawn.

Sd/-
(P.K.Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S. Jha)
Member

sd/-
(Jishnu Barua)
Chairperson